

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

C.P. (IB)/1215(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.10.2023**

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION**
COMPANY PRIVATE LIMITED

V/s

D S KULKARNI & COMPANY THROUGH
ITS PARTNERS MR. DEEPAK S.
KULKARNI AND MRS. HEMANTI D.
KULKARNI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Radhika Kalra a/w Mr. Archit Vimani, Ld. Counsel for Petitioner present.
Mr. Omkar V Deosthale, Ld. Authorized Representative for Personal Guarantor
present.

At the request of personal guarantor, list this matter on **30.11.2023**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/